

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s) . 11406/2020

(Arising out of impugned final judgment and order dated 29-11-2016 in AN No. 346/2012 29-11-2016 in AN No. 86247/2014 07-06-2018 in APN No. 92221/2017 07-06-2018 in APN No. 92222/2017 passed by the Custom Excise Service Tax Appellate Tribunal, West Zonal Bench At Mumbai)

LARSEN AND TOUBRO GRAHAK SAHAKARI SAUSTHAN MARYADITPetitioner(s)

VERSUS

THE COMMISSIONER OF SERVICE TAX MUMBAI II Respondent(s)

( IA No.75204/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.75203/2020-EX-PARTE STAY and IA No.75202/2020-CONDONATION OF DELAY IN FILING APPEAL )

Date : 28-08-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Mr. Rahul Gupta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

It is stated that identical issue is pending for consideration in Civil Appeal No. 5003 of 2018.

Issue notice on the applications for stay, condonation of delay and on the Civil Appeal, returnable within two weeks.

Dasti, in addition, is permitted.

Liberty is granted to serve through email/online.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
COURT MASTER (NSH)